

**IN THE INCOME TAX APPELLATE TRIBUNAL  
PATNA BENCH, PATNA**

**Before Sh. N. K. Saini, AM and Sh. Sudhanshu Srivastava, JM**

**ITA No. 83/Pat./2016 : Asstt. Year : 2014-15**

Sub Registrar, Sub-Registry Office, Kikramgang, Distt. Sasaram	Vs	DIT (I&CI), Patna
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN/TAN No. PTN004094G</b>		

**Assessee by : Sh. K. M. Mishra, Adv.**

**Revenue by : Sh. Abhay Kumar, Sr. DR**

<b>Date of Hearing : 14.03.2018</b>
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<b>Date of Pronouncement : 14.03.2018</b>
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**ORDER**

**Per N. K. Saini, AM:**

This is an appeal by the assessee against the order dated 24.09.2015 of Id. DIT(I&CI), Patna.

2. During the course of hearing, the Id. Counsel for the assessee gave in writing as under:

*“Appeal Withdrawn”*

*Sd/-*

*(K. M. Mishra)*

*Adv.*

3. The Id. DR did not object if the appeal of the assessee is to be dismissed as withdrawn.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

(Order Pronounced in the Court on 14/03/2018)

Sd/ -  
**(Sudhanshu Srivastava)**  
**JUDICIAL MEMBER**

Sd/ -  
**(N. K. Saini)**  
**ACCOUNTANT MEMBER**

**Dated: 14/03/2018**

\*Subodh\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**